

**From:** [support@platform.civis.vote](mailto:support@platform.civis.vote)

**To:** "Sanjeev Kumar Sharma" <[advbbpa@traf.gov.in](mailto:advbbpa@traf.gov.in)>

**Sent:** Tuesday, March 14, 2023 12:00:11 AM

**Subject:** Citizen's Feedback Report: Consultation Paper on 'Regulating Converged Digital Technologies and Services – Enabling Convergence of Carriage of Broadcasting and Telecommunication services.'



**Dear Ma'am/Sir,**

On behalf of Civic Innovation Foundation, we would like to share with you citizen's responses to the Consultation Paper on 'Regulating Converged Digital Technologies and Services – Enabling Convergence of Carriage of Broadcasting and Telecommunication services.', gathered on our online platform [www.civis.vote](http://www.civis.vote).

6 responses were gathered on the document. To view citizen's feedback, please click on the link provided below:

[View Responses](#)

Should this report be relevant to any other officer in the Telecom Regulatory Authority of India, please do forward this report to them.

We appreciate and laud your commitment to public consultations.

If you are unable to access the report or if we can provide any further assistance, donot hesitate to reach out to us at: [info@civis.vote](mailto:info@civis.vote).

Best regards,

Team Civis

RESPONSES TO

## Consultation Paper on 'Regulating Converged Digital Technologies and Services – Enabling Convergence of Carriage of Broadcasting and Telecommunication services.'



Telecom Regulatory Authority of India



Download report as pdf

TOTAL RESPONSES

6

DRAFT MADE PUBLIC ON

### Summary

In line with the National Digital Communications Policy (NDCP) 2018 objective under its Connect India Mission, the Telecom Regulatory Authority of India issued a Consultation Paper on 'Regulating Converged Digital Technologies and Services – Enabling Convergence of Carriage of Broadcasting and Telecommunication services.'

### Introduction to convergence

Convergence may mean the tendency for services to merge into one offering that combines the features of the original services. In a transmission context, it may mean integrated delivery of voice and other services via a single delivery channel. From the perspective of a Regulator, convergence may mean integration into a single regulatory framework of formerly separate responsibilities or the creation of explicit means of coordination among regulators concerned with similar sectors, issues, etc.

### Challenges in enabling convergence of carriage of Broadcasting and Telecommunication services

The paper highlights the need to revisit regulatory and licensing frameworks to enable the convergence of technologies across the sectors. This is needed to ensure that the orderly growth of the telecommunication and broadcasting sector is in sync with global reforms and trends.

This is also crucial for enabling and facilitating industry players to offer new services ubiquitously and cost-effectively in a converged era. New frameworks should provide further flexibility and opportunities to connectivity providers, media providers, and technology providers to adopt new business models in the wake of convergence.

### Unified Policy Framework and Spectrum Management Regime for the Carriage of Broadcasting and Telecommunication Service

The Indian government can grant a licence under the Telegraph and Wireless Telegraphy Acts. The Wireless Planning & Coordination (WPC) issues permits and performs statutory functions.

Technology helped narrow the digital divide by providing people with high-speed wireless connectivity, replacing traditional broadcasts. By combining telecommunication and broadcasting services, the quality of audio-visual services can be improved, resulting in consumer benefits.

The frequency band 526-582 MHz in India is used for TV broadcasting, including analog and digital signals. However, this frequency band has yet to be officially defined by the International Telecommunication Union (ITU), and therefore the development of an ecosystem for this band may take some time.

Infrastructure convergence of IT, telecommunication, and broadcasting can facilitate the delivery of broadcasting and telecommunication services, making wireless access more

### Issues for Consultation

1. Do current laws effectively address the convergence of broadcasting and telecommunications services?
2. How can we create a unified policy framework and spectrum management system supporting broadcasting and communications services?
3. Does India's spectrum management regime require any changes?
4. What other issues must be addressed beyond legal, licensing, and regulatory framework restructuring?

[To read the complete document, click here.](#)

### Consultation satisfaction



### Public responses

[What are public responses?](#)



Ms. Babita

Satisfied !!!



4



3

### Other responses



Citizen Leader [Name undisclosed]

Satisfied !!!



Citizen Leader [Name undisclosed]

Satisfied !!!



Citizen Leader [Name undisclosed]

Satisfied !!!

Whistleblower 👍

Citizen Leader [Name undisclosed]

Combining telecommunications and broadcasting will surely enhance the quality

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We're here to help. **Get in touch**

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